

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21110/2015

(Arising out of impugned final judgment and order dated 14/10/2014 in WPC No. 4606/2013 passed by the High Court Of Delhi At New Delhi)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

D.G.O.F. EMPLOYEES ASSOCIATION &amp; ANR.

Respondent(s)

(with interim relief and office report)

Date : 30/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.Y. EQBAL  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Ms. Pinky Anand, ASG  
Mr. Sunil Mathews, Adv.  
Mr. Rajat Singh, Adv.  
Mr. Rajesh Ranjan, Adv.  
Mr. B. V. Balaram Das, Av.

For Respondent(s)

Ms. Kiran Suri, Sr. Adv.  
Mr. S.J. Amith, Adv.  
Mr. Gautham Kumar, adv.  
Dr. (Mrs. ) Vipin Gupta, Adv.UPON hearing the counsel the Court made the following  
O R D E R

Counter affidavit has been filed.

Learned counsel for the petitioner seeks permission to file rejoinder affidavit. Six weeks' time is granted to file rejoinder affidavit.

[INDU POKHRIYAL]  
COURT MASTER[SUKHBIR PAUL KAUR]  
A.R.-CUM-P.S.